

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 80/MP/2023**

- Subject** : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NRLDC for the financial year 2021-22.
- Petitioner** : Northern Region Load Despatch Centre (NRLDC)
- Respondents** : Delhi Transco Limited & Others

**Petition No. 99/MP/2023**

- Subject** : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NERLDC for the financial year 2021-22.
- Petitioner** : North Eastern Regional Load Despatch Centre (NERLDC)
- Respondents** : APDCL & Others

**Petition No. 100/MP/2023**

- Subject** : Petition under sub-section (4) of section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for WRLDC for the financial year 2021-22.
- Petitioner** : Western Regional Load Despatch Centre (WRLDC)
- Respondents** : MSEDCL and 97 others

**Petition No. 101/MP/2023**

- Subject** : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & charges of Regional Load



Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for ERLDC for the financial year 2021-22.

**Petitioner** : Eastern Regional Load Despatch Centre (ERLDC)  
**Respondents** : Bihar State Power Holding Company Limited & Ors.

**Petition No. 110/MP/2023**

**Subject** : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for SRLDC for the financial year 2021-22.

**Petitioner** : Southern Regional Load Despatch Centre (SRLDC)  
**Respondents** : APTRANSCO & Others

**Petition No. 111/MP/2023**

**Subject** : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NLDC for the financial year 2021-22.

**Petitioner** : National Load Despatch Centre (NLDC)  
**Respondents** : UPPCL & Ors.

**Date of Hearing** : 6.6.2023

**Coram** : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Parties Present** : Shri Prashant Garg, NRLDC  
Shri Sunil Kumar Kanaujiya, NRLDC  
Shri Gajendra Singh, NRLDC  
Shri Aditya P. Das, WRLDC  
Shri Alok Mishra, WRLDC & ERLDC  
Shri V. Purushottama Rao, NERLDC, SRLDC & NLDC  
Shri Ranjit Pal, ERLDC



## Record of Proceedings

The representative for the Petitioners submitted that the instant petitions have been filed under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive to NLDC for the financial year 2021-22. It is submitted that the copy of the petition has been served on all the Respondents.

2. After hearing the representative of the Petitioners, the Commission directed as follows:

- (a) Admit the petition.
- (b) Issue notice to the Respondents.
- (d) The Respondents are directed to file their reply by 7.7.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 21.7.2023.

3. The Commission further directed the Petitioners to furnish the following information on affidavit, in the respective petitions by 23.6.2023 with an advance copy to the Respondents:

- (a) RE: Petition No. 80/MP/2023: NRLDC is directed to submit the following:
    - (i) The website link in case the report is available on the public domain or the executive summary/ summary of report on Baglihar Hydro Project in respect of Key Performance Indicators (KPI) C2; lesson learnt and knowledge dissemination.
    - (ii) List of the sub-systems for which mock trial run is to be carried out under Regulation 5.8(b) of the Grid Code and clause 4.6(a) of the Detailed Procedure for calculations of specific metrics for KPI dated 20.5.2022. Out of the specified list, in how many sub-systems mock trial run has been carried out atleast once in every six months for year 2021-22.
  - (b) RE: Petition No. 99/MP/2023: NERLDC is directed to submit the following:
    - (i) List of the sub-systems for which mock trial run is to be carried out under Regulation 5.8(b) of the Grid Code and clause 4.6(a) of the Detailed Procedure for calculations of specific metrics for KPI dated 20.5.2022. Out of the specified list, in how many sub-systems mock trial run has been carried out atleast once in every six months for year 2021-22.
  - (c) RE: Petition No. 100/MP/2023: WRLDC is directed to submit the following:
    - (i) The list of the sub-systems for which mock trial run is to be carried out under Regulation 5.8(b) of the Grid Code and clause 4.6(a) of the Detailed Procedure for calculations of specific metrics for KPI dated 20.5.2022. Out of the specified list, in how many sub-systems mock trial run has been carried out atleast once in every six months for year 2021-22.
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(d)RE: Petition No. 101/MP/2023: ERLDC is directed to submit the following:

- (i) Undertaking by head of ERLDC in accordance with the clause 2.6 of the Detailed Procedure for calculation of KPI dated 20.5.2022.
- (ii) List of certified employees as required under clause 13.5 Detailed Procedure for calculations of specific metrics for KPI dated 20.5.2022.
- (iii) List of the sub-systems for which mock trial run is to be carried out under Regulation 5.8(b) of the Grid Code and clause 4.6(a) of the Detailed Procedure for calculations of specific metrics for KPI dated 20.5.2022. Out of the specified list, in how many sub-systems mock trial run has been carried out atleast once in every six months for year 2021-22.

4. The Commission further directed that the due date of filing the information, reply and rejoinder should be strictly adhered to by the parties and observed that no extension of time will be granted.

5. The petition will be listed for final hearing on 26.7.2023.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

